

TO BE PUBLISHED IN PART II SECTION (11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 14th July, 19

NOTIFICATION
INCOME-TAX

No. 1392 (F.No. 261/3/76-IT): In exercise of the powers conferred by sub-section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of all previous Notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax of the Ranges specified in Column 2 of the Schedule below shall perform their functions in respect of the persons and incomes assessed to Income-tax or Super-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in Column 3 thereof.

<u>S.No.</u>	<u>Ranges</u>	<u>SCHEDULE</u>	<u>Income-tax Circles/Ward & Distts.</u>
1	2		3
1.	D-Range, New Delhi.	i)	Distt. III (6), (6) (Addl.), (7), (7) (Addl.), (8), & (9), New Delhi.
		ii)	1st Addl. Survey Circle-III, New Delhi.
2.	L-Range, New Delhi.	i)	District-III (25), (25) (Addl.), (27) (28), (29), (30), (31), (32), (32) (Addl.), (33), (34) & (35), N. Delhi
		ii)	Survey Circle-III, New Delhi.
		iii)	Transport Circle and 1st Addl. Transport Circle, New Delhi.
		iv)	District-III, Wards H, I, J, K, L, A (I), C (I), E (I), G (I), I (I), & K (I), N. Delhi
		v)	Special Assessment Circles, I, II, III, VI, VII, VIII & X, New Delhi
		vi)	Special Survey Circles-II, III, IV, & IX, New Delhi.
		vii)	Income-tax-cum-Wealth-tax Circle-II, New Delhi.
		viii)	B-VI, B-VII, B-VII (Addl.), B-IX & B-IX (Addl.), New Delhi.
3.	M-Range, New Delhi.	i)	District III (1), (I) (Addl.), I (1st Addl.) (Collection), (I) 2nd Addl. (Collection), (I) 3rd Addl. (Collection), (2), (2) (Addl.), (3), (4), and (5), New Delhi.
		ii)	Evacuee Circles, New Delhi.
		iii)	District-III, Wards B, C, D, E, F, F (Addl.), G, M, M (I) and N, New Delhi.

- | 1 | 2 | 3 |
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| 4. | O-Range, New Delhi. | 1) All Government Salary Circles, New Delhi.
ii) All Private Salary Circles, New Delhi.
iii) Income-tax Officer (Officer on Special Duty, Agricultural, Wealth-tax Branch, New Delhi.
iv) Distt. II (12), (12) (Addl.), (13), (14), (15) and (16) New Delhi.
v) Income-tax-cum-Wealth-tax Circle VII, New Delhi. |

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Income-tax of the ranges from whom that income-tax Circle, Ward or District or part thereof is transferred shall from the date this notification takes effect be transferred to an dealt with by the Appellate Assistant Commissioner of the range to whom the said circle, Ward or District or part thereof is transferred.

This notification shall take effect from 15.7.76.

(S. Ramaswami)
Under Secretary,
Central Board of Direct Taxes,
New Delhi.

E.T.C.C.